

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-102
Appeal.-18/252/ND/2024

IN THE MATTER OF:

Income Tax Officer, Ward 25(1), New Delhi

.....Applicant

Vs.

Roc & Ors. (M/s. Trittech Infrastructures (India) Pvt. Ltd.)

.....Respondent

SECTION

U/s 252

Order delivered on 07.02.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Puneet Rai, Sr. St. Counsel with Mr. Nikhil Jain,
Adv.

For the Respondent :

ORDER

This is an appeal under Section 252 of the Companies Act, 2013 filed by the Income Tax Department seeking revival of the Respondent Company which was struck down by the order of RoC under Section 248 of the Companies Act, 2013. Heard the submissions made by Ld. Counsel for the Income Tax Department. Ld. Counsel on behalf of the RoC is present and accepts notice. Ld. Counsel for the RoC also submitted that as per their extent instruction they do not oppose the appeal filed by the Income Tax Department under Section 252 of the Companies Act, 2013. Notice be issued to the remaining Respondents for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List the matter on **24.04.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)